

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(24)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 28.01.2019,

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/1118/IB/2018  
NAME OF THE PETITIONER(S) : UNIQUE PROOF PVT LTD  
NAME OF THE RESPONDENTS : SCM GARMENTS PVT LTD  
UNDER SECTION : 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

1. D. Karaga Sundaram Represented by [Signature]

V.M. Karthick  
Counsel  
Rep for Applicant.

[Signature]

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that the Operational Creditor has to rectify defect, which is brought to the notice of the Operational Creditor. The Operational Creditor is directed to address the concern of the Corporate Debtor, and report the same on next date of hearing. Put up on **21.02.2019 at 10.30 A.M.**

sd  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)